PAYMENT TO MGNREGS WORKERS

1118. SHRI DEEPAK BAIJ:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the name of the States, allocated less than stipulated fund under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers due to lack of sufficient and timely release of funds;
(b) whether the Government proposes to impose fine on officials and departments for not releasing the funds on time so that timely payment may be made; and
(c) whether the Government proposes to provide labourers under MGNREGS to farmers for agricultural work in view of the increasing cost on agriculture?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme. There is no State/UT-wise allocation of funds under Mahatma Gandhi NREGS.

(b): Under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

(c): Mahatma Gandhi NREGS is for providing a fall back option for livelihood security to the rural poor and is not a regular employment scheme. The Mahatma Gandhi National Rural Employment Guarantee Act provides that works which are non-tangible, not measurable and repetitive such as removing grass, pebbles, and agricultural operations shall not be taken up.

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